

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 225 of 2001
(O.A. 421/1997)

Date of order : 14.6.2001

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. M.P. Singh, Administrative Member

PRADIP KR. MONDAL

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. P. Dhele, counsel

For the respondents : Mr. B. Mukherjee, counsel (off. respdts.)

O R D E R

Heard 1d. counsel for both sides.

2. This M.A. has been filed by the applicant for rehearing of the O.A.

3. This case has been remanded back to this Tribunal by the Hon'ble High Court, Calcutta vide its order dated 10.1.2001 passed in W.P.C.T. No. 409/2000. Only question for decision in this case is whether the applicant acquired the landed property prior to 12th September, 1996. ~~We have decided the matter.~~ However, since the Hon'ble High Court remanded the case to this court for rehearing, the matter is fixed for hearing on 24th September, 2001. Accordingly, the M.A. is disposed of awarding no cost.


MEMBER(A)


MEMBER(J)